## GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

# LOK SABHA UNSTARRED QUESTION NO. 3772 TO BE ANSWERED ON THE 17<sup>TH</sup> MARCH, 2020

#### **LANDLESS FARMERS**

#### 3772. SHRI VIJAY BAGHEL:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the details of the total number of landless farmers across the country, State-wise including Chhattisgarh;
- (b) whether any proposal has been received from the State Governments for formulating any special scheme to safeguard the interest of such landless farmers and labourers;
- (c) if so, the details thereof;
- (d) the time by which the said scheme is likely to be formulated by the Government; and
- (e) if not, the reasons therefor?

#### **ANSWER**

#### MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

- (a): No specific census/survey of landless farmers has been conducted and as such the exact number of landless farmers in the country is not available. However, details of wholly leased-in operational holdings in the country, including Chhattisgarh as per Agriculture Census 2015-16 are given in the Annexure.
- (b) to (e): Government receives representations from time to time on various issues concerning agricultural sector. The subject relating to Land and its management, however, falls within the jurisdiction of States and the role of Central Government is only advisory in nature.

With a view to address the issues in the area of land leasing, NITI Aayog has developed a 'Model Agricultural Land Leasing Act, 2016' for adoption by the States. The Model Act offers an appropriate template for the States and UTs to draft their own legislations, in consonance with the local requirements. Key elements of the Model Land Leasing Act are to legalize land leasing to promote agricultural efficiency, equity and poverty reduction; facilitate all tenants, including share croppers to access insurance, bank credit and bank credit against pledging of expected output; and legalize land leasing in all areas to

ensure complete security of land ownership right for land owners and security of tenure for tenants for the agreed lease period.

**Annexure** 

### Statement referred to in reply to part (a) of Lok Sabha Unstarred Question No. 3772 due for reply on 17.03.2020

S. No.	States/UTs	Wholly Leased-in Holdings
1	A&N Islands	12
2	Andhra Pradesh	30445
3	Arunachal Pradesh	0
4	Assam	3012
5	Bihar	4090
6	Chandigarh	0
7	Chhattisgarh	377
8	D&N Haveli	2
9	Daman & Diu	0
10	Delhi	0
11	Goa	4121
12	Gujarat	0
13	Haryana	0
14	Himachal Pradesh	200
15	Jammu & Kashmir	960
16	Jharkhand	2392
17	Karnataka	98
18	Kerala	21853
19	Lakshadweep	0
20	Madhya Pradesh	8340
21	Maharashtra	776
22	Manipur	6627
23	Meghalaya	0
24	Mizoram	0
25	Nagaland	317
26	Odisha	283071
27	Puducherry	223
28	Punjab	6576
29	Rajasthan	5486
30	Sikkim	1037
31	Tamil Nadu	9899
32	Telangana	763
33	Tripura	1575
34	Uttar Pradesh	21220
35	Uttarakhand	148
36	West Bengal	117665
	All India	531285

Source: Agriculture Census 2015-16

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